

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/4(KB)2016
CONT.A./3(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13TH MAY 2024

IN THE MATTER OF	ANURAG JHAWAR & ANR. VS CHHOTANAGPUR ROPE WORKS PVT.LTD. & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Ms. Swapna Choubey, Adv.] For the Petitioner
Ms. Smita Mukherjee, Adv.]
Mr. Navneet Sewak, Adv.]

Mr. Mainak Bose, Adv.] For the Respondent Nos.1 and 2
Mr. Neeraj Kumar Pandey, Adv.]
Mr. S.M. Akhtar, Adv.]

Ms. Urmila Chakraborty, Adv.] For Exemplar Cordage LLP
Mr. Anurag Bagaria, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **CONT.A./3(KB)2024:**
 - a. Respondent/Alleged Contemnor is directed to file documents regarding the sale of Unit-II in violation of the order passed by the Adjudicating Authority on 4th August, 2023. Therefore, the Respondents are directed to file a reply affidavit regarding the same within a period of two weeks.
 - b. The Respondents are also directed to indicate what steps are taken pursuant to the order dated 16th February, 2017 passed by this Adjudicating Authority as contained in pages 18 to 33 of this application.
 - c. Respondents will not take any steps regarding Unit-I in the meantime, as per law.
 - d. List this matter on **12th July, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**